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No.K.13017/02/2019-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

...

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 22nd February, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 217 of the Constitution of India, the President is pleased to appoint S/Shri (i) Jasmeet Singh and (ii) Amit Bansal, to be Judges of the Delhi High Court, in that order of seniority, with effect from the date they assume charge of their respective offices.



(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K.13017/02/2019-US.I

Dated 22.02.2021

Copy to:-

- 1 S/Shri (i) Jasmeet Singh and (ii) Amit Bansal, c/o The Registrar General, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 The President's Secretariat, (CA.II Section), New Delhi.
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Registrar (Conf.), O/o Chief Justice of India, 10, Tees January Marg, New Delhi.
- 10 PS to ML&J/ PPS to Secretary (J)/JS(Apptts.)/Director (Apptts.)/S.O.(Apptts.)
- 11 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) 22/2/21.
Section Officer